

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.1217 of 2019

IN THE MATTER OF:

Swati Rajesh Phad.

...Appellant

Versus

UCO Bank & Anr.

...Respondents

**For Appellant: Advocate – Shri Sushil Kumar Singh holding for
Advocate – Shri Santosh Kumar**

For Respondents: Shri Vipin Jai, Advocate (R-1)

ORDER

13.03.2020 The Appellant has not filed Rejoinder in spite of opportunity given on two occasions. Advocate – Shri Sushil Kumar Singh holding for Advocate – Shri Santosh Kumar, states that the arguing Counsel is not available and seeks time. Learned Counsel for the Respondent objects to the seeking of time.

Appellant has referred to Corporate Debt Restructuring Scheme claiming that the same was being implemented. Learned Counsel for the Respondent disputes the claim made in the Appeal and refers to Reply (Diary No.17601 Para – 11) to say that the Scheme was rejected and not put into implementation. He states that he will file a copy of the decision of the consortium. He may keep ready with him copy of the said decision of consortium for being considered at the time of arguments.

List the Appeal 'for admission (after Notice)' on 16th April, 2020.

[Justice A.I.S. Cheema]
Member (Judicial)

(Justice A.B. Singh)
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/md